

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/22/2019 Date of decision: 22.02.2019

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
 HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

Sonia age about 26 years, daughter of late Shri Jaswant Singh, resident of House No.4226-A, Police Line, Type-II, Sector 46-D, Chandigarh PIN-160047. Group C.

... APPLICANT

VERSUS

1. U.T. Administration through its Secretary, Department of Home Affairs, U.T. Chandigarh, Sector-9, Pin-160009.
2. S.S.P., U.T. Chandigarh, Sector-9, Pin-160009.

... RESPONDENTS

PRESENT: Sh. Ashu Kaushik vice Sh. Ranjan Lakhpal, counsel for the applicant.
Sh. Rohit Sharma, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the respondents submitted that this O.A. has been rendered infructuous as the respondents themselves have withdrawn result on 11.01.2019, when they found that there are certain discrepancies and subsequently, they issued notice on 30.01.2019 inviting objections and matter is pending with the authorities for declaration of final result. Therefore, he submitted that

as on date there is no cause of action in favour of the applicant, therefore, the O.A. be disposed of, as having been rendered infructuous. If applicant still feels aggrieved then she can approach Court of law for redressal of her grievance.

2. Accordingly, the O.A. is disposed of as having been rendered infructuous, with aforesaid liberty. No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 22.02.2019.

Place: Chandigarh.

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